

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 333/TD/2026

Subject : Petition for surrender of the Category 'I' Trading Licence under Regulation 20(3) of Trading Licence Regulations, 2020.

Petitioner : Refex Industries Limited (RIL)

Date of Hearing : **20.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, RIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking to surrender its Category 'I' Trading Licence in terms of Regulation 20(3) of the Trading Licence Regulations.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission admitted the Petition and directed the Petitioner to submit the following information/ clarification, on an affidavit, within two weeks:

a) The compliance of requirements as stipulated under Regulation 20(3)(c) and (d) of the Trading Licence Regulations.

b) A declaration to the effect that as on date, there are no outstanding or continuing obligations/ liabilities of the Petitioner arising out of any long-term Power Purchase Agreements (PPAs), Power Sale Agreements, Bank/Funding Agreements, or any other agreements or commitments relating to its inter-State trading business, including any financial, contractual or other obligations.

3. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

